

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI
(APPELLATE JURISDICTION)

Company Appeal (AT) (CH)(Insolvency) No.07/2021
(Under Section 61 of the Insolvency and Bankruptcy Code 2016)
(Arising out of Order dated 24.12.2020 passed in I.A.No.868 of 2020
in Company Petition No.(IB) No.186/9/HDB/2019
by National Company Law Tribunal, Hyderabad Bench at Hyderabad.

In the matter of:

Antanium Holdings Pte Ltd.,
(formerly known as Triterras Holdings Pte Ltd.)
Registered Office at 9, Raffles Place,
No.23-02, Republic Plaza, Singapore 048619 ...Appellant

V

1. M/s Sujana Universal Industries Limited
Through its Resolution Professional
Mr.Ramakrishnan Sadasivan
Plot No.18, Municipal No.8-2-248, East Wing,
Third Floor, Nagarjuna Hills, Punjagutta
Hyderabad, Telangana-500082 ...Respondent

2. Invent Assets Securitisation And
Reconstruction Private Limited
Bakhtawar, Suite B, Ground Floor,
Backbayt Reclamation Scheme
Block III, 229, Nariman Point,
Mumbai-400021 ... Pro Forma Respondent

Present

For Appellant : Mr.Rajashekar Rao, Senior Advocate
Mr.Abhishek Jenesenan, Advocate
For Respondents: Ms. Nivedita Bhaskar, Advocates

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ORDER
(VIRTUAL MODE)

It is represented on behalf of the First Respondent that the
'Reply/Response/Counter' of Respondent No.1, was filed before the Office of the

Registry on 11.1.2021 and that the Office of the Registry is directed to confirm it. The Learned Counsel for the First Respondent is directed to file the 'Reply/Response/Counter' of Respondent No.1, in the form of 'Hard copy' by 19.4.2021, ofcourse after serving the copy of the same to the other side, one week before the next date of hearing. It is open to the Learned Counsel for the Appellant to file 'Rejoinder', if any, within 5 days thereafter.

2. The Learned Counsel for the Appellant as well as the Learned Counsel appearing for the Respondents are required to file 'Notes of Submissions' containing not more than four pages together with citations and they will have to be exchanged between them well in advance before the next date of hearing.

3. The 'Office of the Registry' is directed to List the matter on 19.4.2021.

[Justice Venugopal M]
Member (Judicial)

[V.P.Singh]
Member (Technical)

25.3.2021
HR